

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**Excise ROA Application No. 50435-50443 of 2017
Excise Appeal Nos. 850-858 of 2012**

(Arising out of CESTAT Order No. 52594-52602/2017 dated 27.03.2017)

DATE OF HEARING : 05.07.2017

DATE OF DECISION : 05.07.2017

M/s Rob Mathys India Pvt. Ltd.		Appellants (Rep by Sh. Kamlesh Kr. Mishra, Adv.)
VERSUS		
CCE, Jaipur-I		Respondent (Rep. by Sh. R.K. Mishra, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

MISC. ORDER NO.50405-50413/2017

PER JUSTICE Dr. SATISH CHANDRA :

Heard Shri Kamlesh Kumar Mishra, learned counsel for the Applicants and Shri R.K. Mishra, learned DR for the Revenue.

2. For the reasons mentioned in the application, the Tribunals Order No. 52594-52602/2017 dated 27.03.2017 is hereby recalled and the appeals are restored to their original number.

3. With the consent of both the sides, the appeals have also been heard for final disposal.

4. Applications stand disposed of accordingly.

(Dictated & pronounced in the open court)

**(V. PADMANABHAN)
MEMBER (TECHNICAL)**

**(JUSTICE (Dr.) SATISH CHANDRA)
PRESIDENT**